



2026:AHC:4440

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 16552 of 2025

Om Prakash Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Saurabh Singh, Suresh Kumar Maurya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Supplementary affidavit, filed today, is taken on record.
2. Heard learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.
3. The counsel for the rival parties have made a joint statement that they do not propose to file any further affidavits thus with the consent of the parties, writ petition is being decided at the fresh stage.
4. The case of the writ petitioner is that he was appointed on the post of Lekhpal on 01.03.1990 and he was promoted as Revenue Inspector in the year 2022, however, on 22.09.2025, he was placed under suspension by District Magistrate, Prayagraj.
5. Questioning the suspension order, the writ petitioner has been filed the present writ petition.
6. This Court entertained the writ petition on 07.11.2025 pursuant where to instructions were called. Today instructions have been forwarded by Shri Gaurav Singh under the signatures of Sub-Divisional Magistrate, Handia, Prayagraj, according to him, there happens to be an inquiry report dated 05.01.2026, according to which, post issuance of a charge-sheet, an inquiry was conducted and the inquiry officer has tendered an inquiry report holding the charges not to be proved against the writ petitioner. He submits that the matter is now before the District Magistrate itself.
7. Bearing in mind the fact that already the inquiry officer has held the writ petitioner non-guilty of charges, thus, suspension cannot be continued.

8. Accordingly, the writ petition is being decided in the following manner:

(a). The suspension order dated 22.12.2025 passed by the District Magistrate, Prayagraj is set aside.

(b). The writ petitioner shall be reinstated in service, he shall be paid subsistence allowances, if he has already not been paid from the date of suspension till revocation of the suspension.

9. The passing of the order would not preclude the disciplinary authority to conclude the proceedings and liberty is accorded to the authority to pass a fresh order if so required post passing of final order.

10. Accordingly, the writ petition stands **disposed of**.

11. Instructions filed today are kept on record and marked as Appendix 'A'.

January 8, 2026

A. Prajapati

(Vikas Budhwar,J.)